IN THE CENTRAL AUMINISTRATIVE TRIBUNAL JODHPUR BENCH, AT JAIPUR.

Date of decision: December 16, 1988.

T.A. No.2416/86

SHRI D.P. THUKRAL

Mr. M.S. Gupta

... Petitiomer.

Advocate for the petitioner.

Versus

UNION OF INDIA & OTHERS.

... Respondents.

Nemo.

CORAM:

The Hon, Mr. B.S.Sekhon, Vice Chairman.

The Hon! Mr. G.C.Singhvi, Admn. Member.

## B.S. SEKMON.

This suit was instituted in the court of Additional Munsif No.2, Jaipur City praying for a declaratory decree to the effect that the plaintiff is not debarred for promotion to the post of Selection Grade District Savings Officer/Assistant Regional Director till representations against the plaintiff are not finally decided. The same has been received by the Tribunal, by transfer.

- The learned counsel for the plaintiff has made a statement to the effect that the plaintiff does not want to press the T.A. and the same be dismissed as withdrawn.
- Consequently, the T.A. is hereby dismissed as withdrawn. No order as to costs.

(G.C.Singhvi)

AUMN. MEMBER.

16-12-88.

(B.S.Sekhon)

VICE CHAIRMAN.

16-12-85

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